

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
UNSTARRED QUESTION NO. 2754  
ANSWERED ON 2<sup>ND</sup> AUGUST 2018

CASE AGAINST THE US BASED CDM SMITH & COMPANY

2754. SHRI B. SENGUTTUVAN:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Central Vigilance Commission has directed the Central Bureau of Investigation (CBI) to register a case against the US-based CDM Smith & Co. and its Indian subsidiary and some other unnamed officials of the NHAI for paying and receiving bribes to the tune of US 1.18 million to secure work contracts, if so, the details thereof;
- (b) whether any FIR has been registered in this connection by the CBI, if so, the details thereof; and
- (c) the details of the facts and material on the basis of which the CVC directed registration of a criminal case?

**ANSWER**

THE MINISTER OF STATE FOR  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

- (a) Yes Madam, the Commission, in exercise of its power u/s 8(l)(b) & (d) of CVC Act and other relevant provisions, advised the CBI to investigate the matter vide its Order No. 017/SHT/018 dated 31.10.2017.
- (b) Yes, FIR has been registered by the CBI vide RC 2172018A0001SPE/CBI/ACU-IV, CBI New Delhi, on 07.02.2018.
- (c) It would not be appropriate to disclose the details of facts and material on the basis of which the Commission directed registration of a criminal case at this stage as criminal investigations are under progress and disclosure of the information may adversely affect the investigations.

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